

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 03/81-ALC2/2021 DATED 27.05.2020 (Held on 10.06.2020)

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 03/81 of Norms Committee-II for the year 2020-21 (Originally scheduled for 27.05.2020) held on 10.06.2020 through Video Conferencing under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. S. Sodhi, AD (ME)	MSME
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

- i. Draft Minutes of Meeting No. 02/81 scheduled for 29.04.2020 and held on 19.05.2020 were circulated among all the members of the Committee on 08.06.2020. On receipt of comments, the minutes were finalized and uploaded on DGFT's website on 10.06.2020. Therefore, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: 3/81-ALC2/2020

MEETING DATE: 27.05.2020

1	Case No.:1/23/81-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	
Decision: The Committee considered the case as per agenda and note that comments of DHI have already been received vide U. O. No.DES-2/BHEL/PEM-1-2019-HEI-Part(4) received through email dated 07.09.2019. The Committee was informed that the matter was discussed in the meeting of PIC held on 09.06.2020. Hence, the Committee decided to ratify the norms subject to PIC decision. The case is deferred				

2	Case No.:283/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/01001/AM19/	RLA File :10/24/040/00118/AM17/	Lic.No/Date:1010059735 15.03.2017	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/26/2020-IPHW-MeitY dated 18.05.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

3	Case No.:7/21/81-ALC2/2017	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Action by : Section
Decision: The Committee considered the case as per agenda and noted that as per decision taken in M. No. 21/81 dated 22.01.2020, the applicant could not be called for personal hearing due to spread of Covid-19 and ongoing lockdown. Therefore, the Committee decided to allow the applicant for personal hearing via video conferencing in the forthcoming NC meeting. The case stands deferred.				

4	Case No.:362/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Action by : Section
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to DHI on 26.05.2020 for examination of the case. However, DHI vide email dated 01.06.2020 informed that they did not receive the applicant's reply. Therefore, the Committee decided to re-send the applicant's reply to DHI for examination of the case. The case stands deferred.				

5	Case No.:3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that as per decision taken in M. No. 24/81 dated 18.03.2020, the applicant could not be called for personal hearing due to spread of Covid-19 and ongoing lockdown. Therefore, the Committee decided to allow the applicant for personal hearing via video conferencing in the forthcoming NC meeting. The case stands deferred.			

6	Case No.:82/14/81-ALC2/2018	Party Name: TRAFOMECH INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 02.03.2020 followed by a reminder on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

7	Case No.:87/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00805/AM19/	RLA File :07/24/040/00016/AM19/	Lic.No/Date:0710113297 17.05.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/15/2020-IPHW-MeitY dated 30.03.2020 as under: 1. Quantity of import items at Sl. No. 3,8,9, 10 & 13 to 17 may be allowed on Net to Net basis with Nil Wastage. 2. Quantity of import items at Sl. No. 1,2, 4 to 7, 11 to 12 &18 to 20 may be allowed on Net to Net basis with accountability clause on Nil Wastage. RA concerned may take suitable consequential action accordingly.			

8	Case No.:111/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00829/AM19/	RLA File :07/24/040/00084/AM19/	Lic.No/Date:0710113582 13.07.2018	
	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms			

as per written comments given by Consultant (TEC-3) considering reply dated 01.06.2020 as under:

Export Items:

1. The words "**Weight = 24Kgs/Module**" may be added in the description of export items.
2. Export item will contain 72 imported cells per module.

Import Items:

1. Quantity of import items at Sl. No. 1 to 4 may be allowed with **net plus 1% wastage**.
2. Import items at Sl. No. 5 & 7 to 10 may be allowed **as applied** with the condition that the value restricted upto 1.5% of FoB value.
3. Quantity of import item at Sl. No. 6 may be allowed with **net plus 0.5% wastage**.
4. Quantity of import items at Sl. No. 11 to 13 may be allowed as per GN-4.

Note: Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.

RA concerned may take suitable consequential action accordingly.

Case No.:122/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
HQ File :01/81/050/00840/AM19/	RLA File :07/24/040/00096/AM19/	Lic.No/Date:0710113626 24.07.2018	

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:

Export Items:

5. The words "**Weight = 24Kgs/Module**" may be added in the description of export items.

Import Items:

1. Quantity of import items at Sl. No. 1 to 4 may be allowed **as applied** with the condition that the value restricted upto 2% of FoB value.
2. Import items at Sl. No. 5 to 8 may be **deleted** as these are not part of export items and also not consumed in process.
3. Quantity of import item at Sl. No. 10 may be allowed with **net plus 2% wastage**.
4. Quantity of import items at Sl. No. 11 to 13 may be allowed with **net plus 1% wastage**.
5. Quantity of import items at Sl. No. 14 & 18 to 21 may be allowed **as applied** with the condition that the value restricted upto 1.5% of FoB value.
6. Quantity of import item at Sl. No. 15 may be allowed with **net plus 0.5% wastage**.
7. Quantity of import items at Sl. No. 16, 17 & 22 to 24 may be allowed as per GN-4.
8. Import items at Sl. No. 9, 25 & 26 may be **deleted** as no justification is given.

RA concerned may take suitable consequential action accordingly.

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10	Case No.: 129/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00847/AM19/	RLA File :07/24/040/00095/AM19/	Lic.No/Date:0710113625 24.07.2018	
	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 01.06.2020 as under: Export Items: 1. The words "Weight = 24Kgs/Module" may be added in the description of export items. Import Items: 1. Quantity of import items at Sl. No. 1 to 4 may be allowed as applied with the condition that the value restricted upto 2% of FoB value. 2. Import items at Sl. No. 5 to 8 may be deleted as these are not part of export items and also not consumed in process. 3. Quantity of import item at Sl. No. 9 may be allowed with net plus 2% wastage. 4. Quantity of import items at Sl. No. 10 to 12 may be allowed with net plus 1% wastage. 5. Quantity of import items at Sl. No. 13 & 17 to 20 may be allowed as applied with the condition that the value restricted upto 1.5% of FoB value. 6. Quantity of import item at Sl. No. 14 may be allowed with net plus 0.5% wastage. 7. Quantity of import items at Sl. No. 15 & 16 may be allowed on net to net basis as per GN-4. 8. Quantity of import items at Sl. No. 21 to 23 may be allowed on net to net basis as per GN-4. (Import quantities to be given in numbers) 9. Import items at Sl. No. 24 to 26 may be deleted as no justification is given. RA concerned may take suitable consequential action accordingly.			
11	Case No.: 5/10/81-ALC2/2018	Party Name: MODISON METALS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status:
	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that DHI vide email dated 01.06.2020 informed that the firm's reply dated 12.03.2020 is incomplete as the firm has requested to ratify the AA on repeat basis instead of submitting the complete reply of deficiency letter. The Committee also noted that the import & export items are not same in the reference AA given by the applicant to ratify the case on repeat basis. Therefore, the Committee decided to ask again from the applicant to furnish the following information as per comments of DHI: 1. Calculation of requirement correlating requirement of each raw material with Dimensional Engineering Drawing. 2. Quantity of export in number. 3. Sl. No. 5 of the SDF. The case stands deferred.			

12	Case No.:124/10/81-ALC2/2018	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Action by : Applicant
	Decision: The Committee considered the case as per agenda and DHI informed vide email dated 01.05.2020 that the applicant's reply against D/L dated 18.11.2019 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per advice of DHI: 1. Sl. No. 11 of the Standard Deficiency Format. The case stands deferred.			

13	Case No.:130/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00848/AM19/	RLA File :07/24/040/00113/AM19/	Lic.No/Date:0710113742 23.08.2018	
	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 02.06.2020 as under: Export Items: 1. The words "Weight = 24Kgs/Module" may be added in the description of export items. 2. Export item will contain 72 imported cells per module. Import Items: 1. Quantity of import items at Sl. No. 1 to 4 may be allowed with net plus 1% wastage. 2. Import items at Sl. No. 5& 7 to 10 may be allowed as applied with the condition that the value restricted upto 1.5% of FoB value. 3. Quantity of import item at Sl. No. 6 may be allowed with net plus 0.5% wastage. 4. Quantity of import items at Sl. No. 11 to 13 may be allowed as per GN-4. Note: Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products. RA concerned may take suitable consequential action accordingly.			

14	Case No.:378/14/81-ALC2/2018	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME:			

	- Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. - To clarify whether items of import at Sl. No. 3 to 11 are imported or indigenously procured? The case stands deferred.
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	Case No.: 263/14/81-ALC2/2018	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Rejected
	HQ File :01/81/050/00981/AM19/	RLA File :02/24/040/00160/AM19/	Lic.No/Date:0210208946 30.01.2019	
15	Decision: The Committee considered the case as per the agenda. Representative of MSME informed that the party during personal hearing had stated that the lead content in import product would be upto 98%. However, as per certificate of analysis of inputs submitted the applicant, the Lead percent in the import product has purity greater than 99%. The Committee opined that there is no manufacturing process involved as the presence of Lead in import and export is greater than 99%. Hence, the Committee decided to reject the case under intimation to RA Kolkata. RA concerned may take suitable consequential action accordingly.			

	Case No.:284/14/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	Action by : Applicant
16	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020 followed by a reminder on 11.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:295/14/81-ALC2/2018	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Approved
17	HQ File :01/81/050/01013/AM19/	RLA File :07/24/040/00267/AM19/	Lic.No/Date:0710114562 15.02.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/23/2020-IPHW-MeitYdated 18.05.2020. (Copy enclosed)			
	RA concerned may take suitable consequential action accordingly.			

18	Case No.:298/14/81-ALC2/2018	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that the applicant has been granted personal hearing to explain the case before Norms Committee. The applicant vide email dated 09.05.2020 informed that they were unable to reach at their office due to nationwide lockdown and requested for extension of time till the month of May, 2020 for replying to the queries. Therefore, the Committee decided to allow the applicant for personal hearing via video conferencing in the forthcoming NC meeting. The case stands deferred.			

19	Case No.:388/14/81-ALC2/2018	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Rejected
	HQ File :01/81/050/01106/AM19/	RLA File :02/24/040/00181/AM19/	Lic.No/Date:0210209027 28.02.2019	
	Decision: The Committee considered the case as per the agenda. Representative of MSME informed that the party during personal hearing had stated that the lead content in import product would be upto 98%. However, as per certificate of analysis of inputs submitted the applicant, the Lead percent in the import product has purity greater than 99%. The Committee opined that there is no manufacturing process involved as the presence of Lead in import and export is greater than 99%. Hence, the Committee decided to reject the case under intimation to RA Kolkata. RA concerned may take suitable consequential action accordingly.			

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Case No.: 58/2/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY)	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
HQ File :01/81/050/01144/AM19/	RLA File :05/24/040/00709/AM19/	Lic.No/Date:0510409887 08.03.2019	
Decision: The Committee considered the case as per the agenda and noted the written comments given by MSME. The matter was deliberated in the meeting. In view of the wastages allowed in similar cases, the Committee decided to fix the ad-hoc norms as under:			
Export Items:			
Sl. No.	ITCHS Code	Export Item	Quantity
1	73029090	CMS Crossings and Headhardened switch for turnout (without sleeper bearers)1 : 12 Left hand Turnout(Per set weight= 10.777MT)	30.000 Set
2	73029090	CMS Crossings and Headhardened switch for turnout(without sleeper bearers)1:12 Right hand Turnout (Per set weight= 10.777MT)	30.000 Set
3	73029090	CMS Crossings and Headhardened switch for turnout (without sleeper bearers)1: 8 1/2 Left hand Turnout(Per set weight= 8.059MT)	20.000 Set
4	73029090	CMS Crossings and Headhardened switch for turnout (without sleeper bearers)1:8 1/2 Right hand Turnout(Per set weight=8.059MT)	20.000 Set

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73021010	FLAT BOTTOM RAIL 50E4- R 350 HT ACC. TO EN13674-1:2017 , LENGTH 18000MM	1.02 Kgs/kg content in the export product
2	73021010	GUARD RAIL 33C1 R260 ACCORDING TO EN13674-3: 2010, LENGTH 3600MM	1.02 Kgs/kg content in the export product
3	73021010	GUARD RAIL 33C1 R260 ACCORDING TO EN13674-3: 2010, LENGTH 4200MM	1.02 Kgs/kg content in the export product
4	73021010	GUARD RAIL 33C1 R260 ACCORDING TO EN13674-3: 2010, LENGTH 4800MM	1.02 Kgs/kg content in the export product
5	73021010	GUARD RAIL 33C1 R260 ACCORDING TO EN13674-3: 2010, LENGTH 5300MM	1.02 Kgs/kg content in the export product
6	73023000	SWITCHBLADE BALNK LH 50E4 12430 FORGED, SWITCHBLADE PROFILE 49E1A1	As per GN-4
7	73023000	SWITCHBLADE BALNK LH 50E4 9450 FORGED, SWITCHBLADE PROFILE 49E1A1	As per GN-4
8	73023000	SWITCHBLADE BALNK RH 50E4 12430 FORGED, SWITCHBLADE PROFILE 49E1A1	As per GN-4
9	73023000	SWITCHBLADE BALNK RH 50E4 9450 FORGED, SWITCHBLADE PROFILE 49E1A1	As per GN-4
10	73021010	As cast INOX Rail for 50E4	Net to net basis with nil wastage

Note:

1. Per set weight of export product at Sl. No. 1 is 10.777 MT.
2. Per set weight of export product at Sl. No. 2 is 10.777 MT.
3. Per set weight of export product at Sl. No. 3 is 8.059 MT.
4. Per set weight of export product at Sl. No. 4 is 8.059 MT.

RA concerned may take suitable consequential action accordingly.

Case No.: 86/2/81-ALC2/2019	Party Name: SATURN INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
HQ File :01/81/050/01172/AM19/	RLA File :07/24/040/00288/AM19/	Lic.No/Date:0710114695 22.03.2019	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by reminders on 03.12.2019 & 11.03.2020. However, the applicant vide email dated 08.02.2020 informed that they had sent all the requisite documents by post. An email was also sent to the applicant on 20.05.2020 requesting to send all the requisite documents via email as no information was received. The applicant's reply is still awaited. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

22	Case No.:22/18/81-ALC2/2019	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00316/AM20/	RLA File :03/94/040/01125/AM19/	Lic.No/Date:0310828114 02.04.2019	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.				

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Case No.:10/2/81-ALC2/2019		Party Name: JAIN FGL METAL INDUSTRIES		Meet No/Date:3/81-ALC2/2020 27.05.2020		Status: Approved	
HQ File :01/81/050/00010/AM20/		RLA File :04/24/040/00284/AM19/		Lic.No/Date:0410165406 02.04.2019			
Decision: The Committee considered the case as per the agenda and noted that the applicant vide email dated 13.3.2020 informed that export of copper scrap to china has been stopped as it has imposed restriction due to Corona virus outbreak. It has already made export of220000 Kgs of item No. 1 and cannot export more quantity of this item. The applicant has requested to decrease quantity of export item No. 1 and proportionately increase quantity of export item No. 2 as both can be made from the same imported input. The applicant vide letter dated 26.05.2020 has also forwarded a copy of application, filed online, for partial modification in quantity of export items no. 1 and 2.							
Based on written comments dated 10.6.2020 of MSME, the Committee decided to fix the ad-hoc norms as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	
1	74040012	Copper scrap covered by ISRI code words Barely, Berry and Brich copper wire nodules scrap covered by ISRI code words Clove, cobra and Cocoa Copper Content Minimum 99%	219390 Kgs	74040012	Copper wire scrap as per ISRI code	2903314 kgs (559280 Kgs inclusive of 3% wastage against export item No. 1 and 2344034 Kgs inclusive of 2% wastage against increased quantity of export item No. 2)	
2	74031300	Refined Copper Billets Cu. Content 99.85%.To account for 1203801.50 Kgs of copper within the Export Product	1205610 Kgs		Druid Avg. Cu Content 40%		
					Copper		

3	74031900	Refined Copper Ingots Cu. Content 99.85%. To account for 201824.508 Kgs of copper within the Export Product	202128Kgs	74040012	scrap Avg. Cu. 98%	506250 Kgs @ 1.02 Kgs/kg content in the export
Note : 1. Quantity for Export product at S. No. 1 may be amended as 219390 kgs. 2. Quantity for Export product at S. No. 2 may be amended as 1205610 kgs (920610 Kgs. from import item No. 1 and 285000 Kgs. from import item No. 2). RA concerned may take suitable consequential action accordingly.						

24	Case No.:1/3/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the applicant on 25.09.2019 followed by a reminder on 14.01.2020. It was further noted that MeitY also reminded to the applicant on 17.05.2020 for submitting the requisite information. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

25	Case No.:6/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00026/AM20/	RLA File :29/24/040/00001/AM20/	Lic.No/Date:2910025392 16.04.2019	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 16.03.2020 for examination of the case. However, the representative of MSME requested to re-send the applicant's reply to MSME. Therefore, the Committee decided to send again the applicant's reply to MSME. The case stands deferred.			

26	Case No.:7/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00027/AM20/	RLA File :29/24/040/00002/AM20/	Lic.No/Date:2910025393 16.04.2019	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 16.03.2020 for examination of the case. However, the representative of MSME requested to re-send the applicant's reply to MSME. Therefore, the Committee decided to send again the applicant's reply to MSME. The case stands deferred.			

27	Case No.:17/3/81-ALC2/2019	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Action by : Applicant
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019 followed by reminders on 14.01.2020 & 20.05.2020. However, no reply has been received yet. Hence, the Committee decided to remind the applicant. The case stands deferred.				

28	Case No.:15/5/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00064/AM20/	RLA File :03/94/040/00096/AM20/	Lic.No/Date:0310829026 14.05.2019	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:				
Export Items:				
	Sl. No.	ITCHS Code	Export Item	Quantity
	1	73079290	Coupling Size 13-3/8" K-55 (Qty 5614 Nos& 178.357 M.Ton) Od 365.12, Id 323.88 Length 277.5 Mm	1557.810 Meter
	2	73079290	Coupling Size 9-5/8" K-55/D10 (Qty 12763 Nos & 324.818 M.Ton) Od 269.88, Id 227.88 Length 276.50 Mm	3528.850 Meter
	3	73079290	Coupling Size 8-5/8" L-80 (Qty 921 Nos& 19.958 M.Ton) Od 246, Id 205 Length 260 Mm	239.380 Meter
Import Items:				
	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 13-3/8" Od 365.12 * 20.62 Mm Thk Grade K-55/D10 (300 Mt)	253.3 MT inclusive of 42% wastage after affecting 20% recovery for scrap.
	2	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade K-55/D10 (500 Mt)	446 MT inclusive of 37.3% wastage after affecting 20% recovery for scrap.
	3	73043939	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 8-5/8 Od 246 * 20.50 Mm Thk Grade L-80 (30 Mt)	25.8 MT inclusive of 29.2% wastage after affecting 20% recovery for scrap.
Note : Based on reply dated 10.6.2020 furnished by the applicant, weight of export products are amended as mentioned above. RA concerned may take suitable consequential action accordingly.				

	Case No.:28/5/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00077/AM20/	RLA File :03/94/040/00121/AM20/	Lic.No/Date:0310829099 17.05.2019	Action by : Applicant
29	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.01.2020 followed by a reminder on 11.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			
	Case No.:25/5/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00074/AM20/	RLA File :04/24/040/00027/AM20/	Lic.No/Date:0410165608 17.05.2019	Action by : Applicant
30	Decision: The Committee considered the case as per agenda and noted that the applicant was reminded on 20.05.2020 to furnish the complete set of application and the reply of deficiency letter dated 18.11.2019 for examination of the case. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			
	Case No.:31/5/81-ALC2/2019	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00080/AM20/	RLA File :09/24/040/00056/AM20/	Lic.No/Date:0910067556 22.05.2019	
31	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			
	Case No.:139/14/81-ALC2/2019	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00237/AM20/	RLA File :07/24/040/00108/AM20/	Lic.No/Date:0710115408 09.09.2019	
32	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 01.06.2020 as under: Export Items: 1. The words "Weight = 24Kgs/Module" may be added in the description of export items. 2. Export item will contain 72 imported cells per module.			

Import Items:

1. Quantity of import items at Sl. No. 1 to 4 may be allowed with **net plus 1% wastage**.
2. Quantity of import items at Sl. No. 5 & 10 to 13 may be allowed **as applied** with the condition that the value restricted upto 1.5% of FoB value.
3. Quantity of import item at Sl. No. 6 may be allowed with **net plus 0.5% wastage**.
4. Quantity of import items at Sl. No. 7 to 9 & 14 to 17 may be allowed on **net to net** basis as per GN-4.
5. Import items at Sl. No. 18 may be **deleted** as no justification is given.

Note: Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.

RA concerned may take suitable consequential action accordingly.

33	Case No.:143/14/81-ALC2/2019	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00241/AM20/	RLA File :07/24/040/00130/AM20/	Lic.No/Date:0710115430 13.09.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/25/2020-IPHW-MeitY dated 15.05.2020. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

34	Case No.:144/14/81-ALC2/2019	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00242/AM20/	RLA File :05/24/040/00339/AM20/	Lic.No/Date:0510411850 16.09.2019	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 03.06.2020 for examination of the case. However, MeitY vide email dated 09.06.2020 requested to re-send a legible copy of application. Therefore, the Committee decided to send again a copy of application to MeitY for examination of the case. The case stands deferred.			

35	Case No.:148/14/81-ALC2/2019	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00246/AM20/	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the			

applicant to furnish the following information as per advice of Consultant (TEC-3):

1. Sl. No. 11 & 11 (a) of the Standard Deficiency Format.

The case stands deferred.

36	Case No.:149/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00247/AM20/	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

37	Case No.:151/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00249/AM20/	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	Action by : TEC-1
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 09.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

38	Case No.:152/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00250/AM20/	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	Action by : TEC-1
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 09.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

39	Case No.:153/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00251/AM20/	RLA File :03/95/040/00607/AM20/	Lic.No/Date:0310831699 23.09.2019	Action by : Applicant

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 06.01.2020 followed by a reminder on 11.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.

The case stands deferred.

40	Case No.:160/14/81-ALC2/2019	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00258/AM20/	RLA File :03/94/040/00475/AM20/	Lic.No/Date:0310831798 25.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

41	Case No.:159/14/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00257/AM20/	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

42	Case No.:163/14/81-ALC2/2019	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00261/AM20/	RLA File :03/95/040/00624/AM20/	Lic.No/Date:0310831874 27.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

43	Case No.:164/14/81-ALC2/2019	Party Name: TPM DEPOT	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00262/AM20/	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	Action by : DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 03.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

44	Case No.:165/14/81-ALC2/2019	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00263/AM20/	RLA File :07/24/040/00142/AM20/	Lic.No/Date:0710115498 30.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by reminders on 13.03.2020 & 23.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

45	Case No.:167/14/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00265/AM20/	RLA File :02/24/040/00098/AM20/	Lic.No/Date:0210209466 30.09.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

46	Case No.:166/14/81-ALC2/2019	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00264/AM20/	RLA File :07/24/040/00147/AM20/	Lic.No/Date:0710115502 01.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that as per decision taken in M. No. 21/81 dated 22.01.2020, the applicant could not be called for personal hearing due to spread of Covid-19 and ongoing lockdown. Therefore, the Committee decided to allow the applicant for personal hearing via video conferencing in the forthcoming NC meeting and also decided to ask from the applicant to furnish following information on the advice of Consultant (SKB):			

	1. It is observed that the same components is indicated more than one place with the same quantity of rivets/fasteners, nomenclature and material in the attachment sheet. Why the same at more than two places? 2. It is observed that some of sheet metal components are without rivets/fasteners. What is the reason when others components are going with rivets/fasteners. Please provide documentary evidence/drawing of those components exported without rivets/fasteners. 3. Please provide excel sheet for calculation of exact quantity of exported quantity of rivets/fasteners against import of more than 19 lakh rivets/fasteners. The case stands deferred.
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	Case No.: 4/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00273/AM20/	RLA File :03/95/040/00694/AM20/	Lic.No/Date:0310832139 10.10.2019	Action by : Applicant
47	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.			
	The case stands deferred.			

	Case No.: 5/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00274/AM20/	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	Action by : Applicant
48	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.			
	The case stands deferred.			

	Case No.: 6/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00275/AM20/	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	Action by : Applicant
49	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet.			

	Therefore, the Committee decided to remind again the applicant for submitting the complete set of application.
	The case stands deferred.

	Case No.:3/15/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00272/AM20/	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	Action by : Applicant
50	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:1/15/81-ALC2/2019	Party Name: YASH METAL IMPEX PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00270/AM20/	RLA File :03/95/040/00669/AM20/	Lic.No/Date:0310832122 10.10.2019	Action by : Applicant
51	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019, 13.03.2020 & 23.05.2020. However, the applicant vide email dated 26.05.2020 informed that their office is closed due to the outbreak of Coronavirus and they need some time to arrange requisite information. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.: 9/15/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00278/AM20/	RLA File :07/24/040/00153/AM20/	Lic.No/Date:0710115555 11.10.2019	
52	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/14/2020-IPHW-MeitY dated 20.03.2020 as under: 1. The quantity of import item at Sl. No. 1 & 3 to 12 may be allowed on net to net basis with nil wastage. 2. The quantity of import item at Sl. No. 2 & 13 to 22 may be allowed on net to net basis with accountability clause on nil wastage. RA concerned may take suitable consequential action accordingly.			

53	Case No.: 8/15/81-ALC2/2019	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00277/AM20/	RLA File :05/24/040/00346/AM20/	Lic.No/Date:0510412078 11.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

54	Case No.: 11/15/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00280/AM20/	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

55	Case No.: 14/15/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Rejected
	HQ File :01/81/050/00283/AM20/	RLA File :02/24/040/00101/AM20/	Lic.No/Date:0210209479 15.10.2019	
	Decision: The Committee considered the case as per the agenda. Representative of MSME informed that the party during personal hearing had stated that the lead content in import product would be upto 98%. However, as per certificate of analysis of inputs submitted the applicant, the Lead percent in the import product has purity greater than 99%. The Committee opined that there is no manufacturing process involved as the presence of Lead in import and export is greater than 99%. Hence, the Committee decided to reject the case under intimation to RA Kolkata. RA concerned may take suitable consequential action accordingly.			

56	Case No.: 12/15/81-ALC2/2019	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00281/AM20/	RLA File :03/94/040/00544/AM20/	Lic.No/Date:0310832237 15.10.2019	
	Decision: The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U. O. No. P-47011/44/2020-TSW dated 20.05.2020. After deliberation and in view of			

wastages allowed in similar cases, the Committee decided to fix the ad-hoc norms as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74031200	Refined Copper Wire Bars	100.000 MT	74040012	Copper Scrap (ISRI Code Words Barley. Berry. Birch. Cliff. Cove. Cobra. Cocoa. Dream. Palms. Drove. Druid)	1.03Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

57	Case No.:15/15/81-ALC2/2019	Party Name: METALIC IMPRESSIONS (INDIA)PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00284/AM20/	RLA File :05/24/040/00386/AM20/	Lic.No/Date:0510412116 15.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 06.01.2020 followed by a reminder on 13.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

58	Case No.:16/15/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00285/AM20/	RLA File :03/94/040/00555/AM20/	Lic.No/Date:0310832264 16.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 24.10.2019 followed by reminders on 05.12.2019 & 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

59	Case No.:1/18/81-ALC2/2019	Party Name: MODISON METALS LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00295/AM20/	RLA File :03/95/040/00712/AM20/	Lic.No/Date:0310832497 30.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that DHI vide email dated 01.06.2020 informed that the firm's reply dated 12.03.2020 is incomplete as the firm has requested to ratify the AA on repeat basis instead of submitting the complete reply of deficiency letter. The Committee also noted that the import & export items are not same in the reference AA given by the applicant to ratify the case on repeat basis. Therefore, the Committee decided to ask again form the			

applicant to furnish the following information as per comments of DHI:

1. To provide export quantity in number in addition to quantity in weight.
2. Sl. No. 5 & 11 of the Standard Deficiency Format.
3. The calculation of the export product should be supported by the dimensional drawing.

The case stands deferred.

60	Case No.:2/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00296/AM20/	RLA File :34/24/040/00224/AM20/	Lic.No/Date:3410045571 31.10.2019	Action by : TEC-1
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 09.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

61	Case No.:5/18/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00299/AM20/	RLA File :03/95/040/00741/AM20/	Lic.No/Date:0310832533 31.10.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 20.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

62	Case No.: 3/18/81-ALC2/2019	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00297/AM20/	RLA File :32/24/040/00069/AM20/	Lic.No/Date:3210079201 01.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of the representative of MSME: 1. Percentage of lead in import & export items. The case stands deferred.			

63	Case No.:9/18/81-ALC2/2019	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00303/AM20/	RLA File :09/24/040/00389/AM20/	Lic.No/Date:0910068160 05.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019 followed by reminders on 13.03.2020 & 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

64	Case No.:12/18/81-ALC2/2019	Party Name: UNIVERSAL CABLES LTD.	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00306/AM20/	RLA File :11/24/040/00003/AM20/	Lic.No/Date:1110028635 07.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that DPIIT vide email dated 08.06.2020 informed that the applicant's reply against deficiency letter dated 02.03.2020 was incomplete. Therefore, the Committee decided to ask again from the applicant to furnish following information as per written comments of DPIIT vide U. O. No.: P-47011/352/2019-TSW dated 08.06.2020: 1. Detailed calculations for the requirement of each raw material, export product wise. 2. Details of other materials, indigenous or imported, required in the manufacturing of the cables. 3. Net weight per KM of each cable including the weight of indigenous inputs. 4. Wastage claimed on each import item, if any. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred.			

65	Case No.:13/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00307/AM20/	RLA File :05/23/040/00307/AM20/	Lic.No/Date:0510412430 08.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

66	Case No.:14/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00308/AM20/	RLA File :05/23/040/00303/AM20/	Lic.No/Date:0510412438 08.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by (TEC-3) was sent to the applicant on 18.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

67	Case No.:19/18/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00313/AM20/	RLA File :02/24/040/00117/AM20/	Lic.No/Date:0210209544 13.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.05.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

68	Case No.:16/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00310/AM20/	RLA File :34/24/040/00232/AM20/	Lic.No/Date:3410045603 13.11.2019	Action by : TEC-1
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 09.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

69	Case No.:20/18/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00314/AM20/	RLA File :34/24/040/00246/AM20/	Lic.No/Date:3410045611 14.11.2019	Action by : TEC-1
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 09.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

70	Case No.:17/18/81-ALC2/2019	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00311/AM20/	RLA File :07/24/040/00177/AM20/	Lic.No/Date:0710115682 14.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

71	Case No.:21/18/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00315/AM20/	RLA File :04/24/040/00128/AM20/	Lic.No/Date:0410166275 15.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of MSME: 1. To provide Certificate of Analysis. 2. Percentage of copper in export product. The case stands deferred.			

72	Case No.:23/18/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00317/AM20/	RLA File :05/23/040/00288/AM20/	Lic.No/Date:0510412532 18.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019 followed by a reminder on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

73	Case No.:30/18/81-ALC2/2019	Party Name: ALUTOP	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00324/AM20/	RLA File :07/24/040/00186/AM20/	Lic.No/Date:0710115721 21.11.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:			

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76071995	Printed Aluminium Sheet (Net Content Of Aluminium Sheet 49505 Kgs)	49505.000 Kg	76071190	Aluminium Sheet Of Thickness Less Than Or Equal To 0.20 mm Grade AA 8011	Net to net basis with nil wastage

RA concerned may take suitable consequential action accordingly.

74	Case No.: 27/18/81-ALC2/2019	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00321/AM20/	RLA File :02/24/040/00121/AM20/	Lic.No/Date:0210209560 21.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments of MSME: 1. Percentage of lead in import and export items. 2. Certificate of analysis of import item. The case stands deferred.			

75	Case No.: 31/18/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00325/AM20/	RLA File :24/24/040/00036/AM20/	Lic.No/Date:2410042932 22.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.			

76	Case No.: 32/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00326/AM20/	RLA File :05/23/040/00317/AM20/	Lic.No/Date:0510412635 25.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Specific item of export with quantity. 2. Thickness of coating for each layer of coating with supporting document for each type of			

	pipe. 3. Surface area of coating for each type of pipe. The case stands deferred.
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	Case No.:36/18/81-ALC2/2019	Party Name: AKSHAY ALUMINIUM ALLOYS (P) LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
7 7	HQ File :01/81/050/00330/AM20/	RLA File :05/23/040/00331/AM20/	Lic.No/Date:0510412 654 26.11.2019	Consultant (TEC-3) and Consultant (SKB)
	The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3). It was observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee decided to ask to provide more clarity on the serial number to be applicable in the current case. Hence, the Committee decided to discuss the issue in the forthcoming meeting.			
	The case stands deferred.			

	Case No.:37/18/81-ALC2/2019	Party Name: NAMO ALLOYS PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00331/AM20/	RLA File :05/24/040/00505/AM20/	Lic.No/Date:0510412655 26.11.2019	Consultant (TEC-3) and Consultant (SKB)
78	The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3). It was observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee decided to ask Consultant (TEC-3) and Consultant (SKB) to provide more clarity on the serial number to be applicable in the current case. Hence, the Committee decided to discuss the issue in the forthcoming meeting.			
	The case stands deferred.			

	Case No.:33/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
79	HQ File :01/81/050/00327/AM20/	RLA File :31/83/040/00112/AM20/	Lic.No/Date:3110067607 26.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

80	Case No.: 34/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00328/AM20/	RLA File :31/83/040/00113/AM20/	Lic.No/Date:3110067608 26.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

81	Case No.: 35/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00329/AM20/	RLA File :31/83/040/00111/AM20/	Lic.No/Date:3110067609 26.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the applicant on 06.03.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

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Case No.: 38/18/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
HQ File :01/81/050/00332/AM20/	RLA File :04/24/040/00133/AM20/	Lic.No/Date:0410166303 27.11.2019	
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:			
Sl. No.	ITCHSCode	Import Item	Recommended Quantity
1.	74081190	8mm Continous Cast Copper Rod	1.01 Kgs/Kg content in the export product
RA concerned may take suitable consequential action accordingly.			

83	Case No.: 39/18/81-ALC2/2019	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00333/AM20/	RLA File :07/24/040/00199/AM20/	Lic.No/Date:0710115756 27.11.2019	Action by : Section
	Decision: The Committee considered the case as per agenda and noted that a copy of application was			

sent to MSME on 26.05.2020 for examination of the case. The Committee also noted that the applicant has been called for personal hearing in respect of some other similar cases. Therefore, the Committee also decided to call the applicant for personal hearing through video conferencing to explain this case along with other cases in the forthcoming NC meeting.

The case stands deferred.

84	Case No.: 42/18/81-ALC2/2019	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00336/AM20/	RLA File :32/21/040/00166/AM20/	Lic.No/Date:3210079262 29.11.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per comments given by DHI: 1. List of support equipments& accessories and the specific tests to be carried out. (Export item at Sl. No. 9) 2. Manufacturing process of export item & clearly indicating the use of items given in meters /foot in the manufacturing process. Also, provide justifications for how these are consumables.			
	The case stands deferred.			

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Case No.:41/18/81-ALC2/2019		Party Name: POLYCAB INDIA LIMITED		Meet No/Date:3/81-ALC2/2020 27.05.2020		Status: Approved	
HQ File :01/81/050/00335/AM20/		RLA File :03/95/040/00839/AM20/		Lic.No/Date:0310833103 29.11.2019			
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:							
ITCHS Code		Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85444920		Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V (Various Sizes)	60000.000 Meter	1	74031100	Copper Cathode	1.01 Kgs/Kg content in the export product
				2	39011090	LLDPE	1.05 Kgs/Kg content in the export product
				3	39041020	PVC Resin (Suspension Grade)	1.05 Kgs/Kg content in the export product
				4	29173990	PVC Plasticizer	1.05 Kgs/Kg content in the export product
				5	72179099	Galvanised Steel Wire	1.05 Kgs/Kg content in the export product
				6	56079090	CordstrapWoven	As per packing policy

					Lashing Cordlash 200 (40 mm)	
Note: Sizes and weight as given in the application may be incorporated in the description of export item.						
RA concerned may take suitable consequential action accordingly.						

86	Case No.: 43/18/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00337/AM20/	RLA File :05/23/040/00333/AM20/	Lic.No/Date:0510412749 03.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Coating thickness of each layer supported with document. 2. Surface area of pipes to be coated. The case stands deferred.			

87	Case No.: 45/18/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00339/AM20/	RLA File :03/94/040/00675/AM20/	Lic.No/Date:0310833218 04.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020 followed by a reminder on 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

88	Case No.: 2/21/81-ALC2/2019	Party Name: SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00377/AM20/	RLA File :31/83/040/00119/AM20/	Lic.No/Date:3110067639 30.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020 followed by a reminder on 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

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Case No.:1/21/81-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved		
HQ File :01/81/050/00376/AM20/	RLA File :31/83/040/00129/AM20/	Lic.No/Date:3110067638 30.12.2019			
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 30.05.2020 & 04.06.2020 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73089090	Parts Of Structures- Assy, Gear Rack, Logo,52 DEG , C3- Part No 20568-000 (Consiting of below item) A) Plate, Gear Rack, Logo, ZnALMg, C3 (For Mfg of 87373 Assembly ,Per Assembly Req 2 Nos 87373 * 2 =174746 Nos) Net Weight (174746 *9.908 =1731383 KG)	87373 Number	72104900	Posmac (Zn-Mg-Al Coated) Steel Coil (Thik 2.8 x Wid 1500mm) C PM3HT490C / POSMAC - 490	2650 MT
73089090	Parts Of Structures, - AssyGear rack Logo, 52 DEG, GCS , C2 Part No 20728-110 (consisting of below item :- Plate Gear Rack logo 52 Deg, C2 (For Mfg of 5533 Assly Per AsslyReq 2 Nos 5533* 2 = 11066 Nos (11066 *10.392 = 114998 kg) 20728-110	5533 Number			
Note: Grade of steel will be same as used in export product.					
RA concerned may take suitable consequential action accordingly.					

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Case No.: 5/21/81-ALC2/2019	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved		
HQ File :01/81/050/00380/AM20/	RLA File :30/24/040/00102/AM20/	Lic.No/Date:3010104976 31.12.2019			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3010104373 dated 25.06.2018 in Meeting No. 08/81-ALC2/2019 dated 24.07.2019 as per written comments given by Consultant (TEC-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73231000	Scourer made of Electro Galvanised	10396.000 Kgs	72179099	Electro Galvanized Wire	1.01 Kg/Kg content in the

	Wire 0.20 - 0.22mm		0.20-0.22mm	export product
Note: The specification of wire to be reflected in the end product.				
RA concerned may take suitable consequential action accordingly.				

91	Case No.:4/21/81-ALC2/2019	Party Name: KUNJ FORGINGS PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00379/AM20/	RLA File :05/23/040/00379/AM20/	Lic.No/Date:0510413153 31.12.2019	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020 followed by a reminder on 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

92	Case No.:6/21/81-ALC2/2019	Party Name: NORDEX INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00381/AM20/	RLA File :07/24/040/00234/AM20/	Lic.No/Date:0710115967 01.01.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Material specification of each of import & indigenous inputs and their function. 2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input. 3. Material balance (In weight terms) between import & export taking into consideration indigenous inputs and wastage claimed. 4. List of components in the import items. 5. List of consumables with their value in the import. The case stands deferred.			

93	Case No.:7/21/81-ALC2/2019		Party Name: JAY BHAWANI METAL INDUSTRIES		Meet No/Date:3/81-ALC2/2020 27.05.2020		Status: Approved				
	HQ File :01/81/050/00382/AM20/		RLA File :03/94/040/00824/AM20/		Lic.No/Date:0310833864 02.01.2020						
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/242/2019-TSW dated 03.06.2020 as under:										
ITCHS Code		Export Item		Quantity		ITCHS Code		Import Item		Recommended Quantity	

74071090	Electrolytic Copper Wire Bar / Flats / Rods /Busbars	43906.400 Kg	74040012	Copper Scrap Covered By Isri Code Words Barley, Berry, Birch, Clove, Candy	44784.53 Kgs @1.02 Kg/Kg content in the export product
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RA concerned may take suitable consequential action accordingly.

Case No.:12/21/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
HQ File :01/81/050/00387/AM20/	RLA File :04/24/040/00146/AM20/	Lic.No/Date:0410166407 02.01.2020	
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1.	74081190	8mm Continuous Cast Copper Rod	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.:10/21/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
HQ File :01/81/050/00385/AM20/	RLA File :05/23/040/00382/AM20/	Lic.No/Date:0510413204 03.01.2020	
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod / Cc Rod (EC Grade) (99.99 % Purity Electrolytic Grade)	1.01 Kgs/Kg content in the export product
2	39019090	XLPE Compound / Crosslinkable Polyethylene Compound of Relevant Grade	1.05 Kgs/Kg content in the export product
3	39041090	PVC Resin	1.05 Kgs/Kg content in the export product
4	28258000	Antimony Trioxide	1.05 Kgs/Kg content in the export product
5	72179099	Galvanised Steelwire / G. I. Wire	1.02 Kgs/Kg content in the export product
6	68149090	Glass Mica Tape	1.02 Kgs/Kg content in the export product
7	74101100	Copper Tape (Electrolytic High Conductivity Grade)	1.01 Kgs/Kg content in the export product
8	76051100	Aluminium Wire Rod (Electrolytic Grade)	1.01 Kgs/Kg content in the export product

9	39199090	Semi Conductive Water Blocking Tape / Water Blocking Tape	1.02 Sq. mtr./Sq. mtr. Content in the export product
10	39019090	HDPE (High Density Polyethylene)	1.05 Kgs/Kg content in the export product
11	39089090	Nylon Compound Of Relevant Grade	1.05 Kgs/Kg content in the export product
12	40027000	Ethylene Propylene Rubber (EPDM/EPR)	1.05 Kgs/Kg content in the export product
13	78019930	Lead Alloy	1.01 Kgs/Kg content in the export product
Note: 1. The word "Foil" may be deleted from the description of import item at Sl. No. 7. 2. Grade of steel & lead alloy to match in import & export. RA concerned may take suitable consequential action accordingly.			

96	Case No.:11/21/81-ALC2/2019	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00386/AM20/	RLA File :05/23/040/00391/AM20/	Lic.No/Date:0510413205 03.01.2020	Action by : Applicant
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 14.01.2020 followed by a reminder 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.				

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Case No.:9/21/81-ALC2/2019		Party Name: R T JAIN & COMPANY		Meet No/Date:3/81-ALC2/2020 27.05.2020		Status: Approved	
HQ File :01/81/050/00384/AM20/		RLA File :03/95/040/00968/AM20/		Lic.No/Date:0310833889 03.01.2020			
Decision: The Committee considered the case as per agenda and noted the comments of Consultant (TEC-3). The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms keeping in view the wastages given by the Committee in such cases earlier as under:							
ITCHS Code		Export Item	Quantity	ITCHS Code	Import Item		Recommended Quantity
74031900		Copper Ingot	50000.000 Kg	74040012	Copper Wire Scrap as per ISRI code Druid Cable (Cu content 55-60%)		1.03Kgs/Kg content in the export product
Note: The words "Min Cu 40%" may be replaced with the words "Cu content 55-60%" in the description of import item.							
RA concerned may take suitable consequential action accordingly.							

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Case No.:8/21/81-ALC2/2019	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved		
HQ File :01/81/050/00383/AM20/	RLA File :03/95/040/00969/AM20/	Lic.No/Date:0310833880 03.01.2020			
Decision: The Committee considered the case as per agenda and noted the comments of Consultant (TEC-3). The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms keeping in view the wastages given by the Committee in such cases earlier as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74032100	Brass Ingots (Cu-58%, Zn-39, 40%, Pb-2%, Sn-0.3%, Al-0.3%)	45397.530	74040012	Copper Scrap (Birch Grade)	1.03Kgs/Kg content in the export product
RA concerned may take suitable consequential action accordingly.					

99	Case No.:14/21/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00389/AM20/	RLA File :03/95/040/00966/AM20/	Lic.No/Date:0310833925 06.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:			
	- Quantity of import items at Sl. No. 1 & 2 may be allowed as 1.01 Kgs/Kg content in the export product. - Quantity of import items at Sl. No. 3 to 7, 9 to 11 & 16 may be allowed as 1.05 Kgs/Kg content in the export product. - Quantity of import item at Sl. No. 8 may be allowed as 1.01 Kgs/Kg content in the export product. - Quantity of import items at Sl. No. 12, 13, 15 & 17 may be allowed as 1.02 Kgs/Kg content in the export product. - Quantity of import item at Sl. No. 14 may be allowed with 4% of steel to be galvanized. - Quantity of import items at Sl. No. 18 & 19 may be allowed as per packing policy.			
	Note: Grade of steel to match in import & export.			
	RA concerned may take suitable consequential action accordingly.			

100	Case No.:15/21/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00390/AM20/	RLA File :03/95/040/00943/AM20/	Lic.No/Date:0310833956 07.01.2020	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 29.05.2020 for examination of the case. However, no comments have been			

	received yet. Hence, the Committee decided to wait for the comments.
	The case stands deferred.

	Case No.:1/24/81-ALC2/2019	Party Name: RATNAVEER METALS LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00438/AM20/	RLA File :34/24/040/00220/AM20/	Lic.No/Date:3410045891 19.02.2020	Action by : Applicant
101	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 12.03.2020 followed by a reminder 24.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind again the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:2/24/81-ALC2/2019	Party Name: GOLD METAL EXTRUSION	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00439/AM20/	RLA File :24/24/040/00056/AM20/	Lic.No/Date:2410043023 20.02.2020	Action by : Applicant
102	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.			

	Case No.:3/24/81-ALC2/2019	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00440/AM20/	RLA File :56/24/040/00037/AM20/	Lic.No/Date:5610005825 20.02.2020	Action by : Applicant
103	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.			

104	Case No.: 4/24/81-ALC2/2019	Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00441/AM20/	RLA File :02/24/040/00189/AM20/	Lic.No/Date:0210209779 20.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/93/2020-TSW dated 08.06.2020: 1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

105	Case No.: 8/24/81-ALC2/2019	Party Name: AKSHAY ALUMINIUM ALLOYS LLP	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00445/AM20/	RLA File :05/23/040/00448/AM20/	Lic.No/Date:0510413681 21.02.2020	Consultant (TEC-3) and Consultant (SKB)
	Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (TEC-3). It was observed that there are two norms which appear to be applicable to the present case i.e. at C-3 and at C-1679. However, in both the entries, the wastages are different. Therefore, the Committee decided to ask Consultant (TEC-3) and Consultant (SKB) to provide more clarity on the serial number to be applicable in the current case. Hence, the Committee decided to discuss the issue in the forthcoming meeting. The case stands deferred.			

106	Case No.: 7/24/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00444/AM20/	RLA File :05/23/040/00446/AM20/	Lic.No/Date:0510413680 21.02.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 18.03.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

107	Case No.: 5/24/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00442/AM20/	RLA File :09/24/040/00571/AM20/	Lic.No/Date:0910068506 21.02.2020	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

108	Case No.:6/24/81-ALC2/2019	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00443/AM20/	RLA File :09/24/040/00572/AM20/	Lic.No/Date:0910068507 21.02.2020	Action by : DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 05.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

109	Case No.:9/24/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00446/AM20/	RLA File :02/24/040/00193/AM20/	Lic.No/Date:0210209788 24.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments of MSME: 1. Certificate of analysis of import item. 2. Percentage of lead in lead alloy and its net content in export product The case stands deferred.			

110	Case No.:10/24/81-ALC2/2019	Party Name: ALUMAYER INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
	HQ File :01/81/050/00447/AM20/	RLA File :03/94/040/00990/AM20/	Lic.No/Date:0310835038 25.02.2020	
	Decision: The Committee considered the case as per the agenda and decided to approve the case as per written comments given by DPIIT vide U. O. No.: P-47011/49/2020-TSW dated 29.05.2020 (copy enclosed). RA concerned may take suitable consequential action accordingly.			

111	Case No.:13/24/81-ALC2/2019	Party Name: MITTAL APPLIANCES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00450/AM20/	RLA File :56/24/040/00038/AM20/	Lic.No/Date:5610005827 25.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB):			

	1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.			
112	Case No.:14/24/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00451/AM20/	RLA File :03/95/040/01118/AM20/	Lic.No/Date:0310835066 26.02.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.04.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the comments. The case stands deferred.			
113	Case No.:11/24/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00448/AM20/	RLA File :04/24/040/00183/AM20/	Lic.No/Date:0410166565 26.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			
114	Case No.:12/24/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00449/AM20/	RLA File :04/24/040/00184/AM20/	Lic.No/Date:0410166566 26.02.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 13.03.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			
115	Case No.:15/24/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred

	HQ File :01/81/050/00452/AM20/	RLA File :02/24/040/00197/AM20/	Lic.No/Date:0210209796 27.02.2020	Action by : MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 07.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:18/24/81-ALC2/2019	Party Name: KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
116	HQ File :01/81/050/00455/AM20/	RLA File :08/24/040/00382/AM20/	Lic.No/Date:0810147363 28.02.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 08.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:16/24/81-ALC2/2019	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
117	HQ File :01/81/050/00453/AM20/	RLA File :52/24/040/00074/AM20/	Lic.No/Date:5210043347 28.02.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.06.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:17/24/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
118	HQ File :01/81/050/00454/AM20/	RLA File :03/94/040/01002/AM20/	Lic.No/Date:0310835137 02.03.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.03.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.:19/24/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved
119	HQ File	RLA File	Lic.No/Date:0710116193	

	:01/81/050/00456/AM20/	:07/24/040/00292/AM20/	02.03.2020	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide F. No. W-21/16/2020-IPHW-MeitY dated 30.03.2020 as under: 1. Quantity of import items at Sl. No. 1 & 3 to 10 may be allowed on net to net basis with nil wastage. 2. Quantity of import items at Sl. No. 2 & 11 to 19 may be allowed on net to net basis with accountability clause on nil wastage. RA concerned may take suitable consequential action accordingly.			

	Case No.:21/24/81-ALC2/2019	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00458/AM20/	RLA File :24/24/040/00060/AM20/	Lic.No/Date:2410043047 03.03.2020	Action by : Applicant
120	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.			

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Case No.:1/3/81-ALC2/2020	Party Name: MGR METALS	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Approved		
HQ File :01/81/050/00500/AM21/	RLA File :08/24/040/00003/AM21/	Lic.No/Date:0810147641 22.04.2020			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0810146373 dated 22.10.2019 in Meeting No. 1/81-ALC2/2020 dated 01.04.2020 on the recommendation of Consultant (TEC-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76012090	Aluminium Rolling Slab (Net Content = 810000 Kgs)	810000.000 Kgs	76020010	Aluminium Scrap	1.05 Kgs/Kg content in the export product
RA concerned may take suitable consequential action accordingly.					

122	Case No.:2/3/81-ALC2/2020	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00501/AM21/	RLA File :03/95/040/00019/AM21/	Lic.No/Date:0310835853 25.04.2020	Action by : Applicant

	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the applicant vide email dated 09.06.2020: 1. Details of export product in terms of design and calculations. 2. Quantity of import items required for manufacturing one unit of export product. 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. 4. Wastage claimed in the manufacturing process. 5. Justification of Wastage. However, the applicant vide email dated 10.06.2020 informed that they are working on the D/L and will provide the details in few days. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.
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	Case No.:4/3/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
123	HQ File :01/81/050/00503/AM21/	RLA File :03/94/040/01069/AM20/	Lic.No/Date:0310835975 26.04.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 27.05.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.:3/3/81-ALC2/2020	Party Name: SELP INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
124	HQ File :01/81/050/00502/AM21/	RLA File :03/95/040/00032/AM21/	Lic.No/Date:0310835959 26.04.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the applicant vide email dated 09.06.2020: 1. Details of export product in terms of design and calculations. 2. Quantity of import items required for manufacturing one unit of export product. 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. 4. Wastage claimed in the manufacturing process. 5. Justification of Wastage. However, the applicant vide email dated 10.06.2020 informed that they are working on the D/L and will provide the details in few days. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

125	Case No.: 5/3/81-ALC2/2020	Party Name: RAJHANS IMPEX PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00504/AM21/	RLA File :24/24/040/00002/AM21/	Lic.No/Date:2410043085 28.04.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 23.05.2020. However, on the advice of Consultant (SKB), the Committee decided to seek from the applicant to furnish the following information along with complete set of application: 1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.			

126	Case No.: 6/3/81-ALC2/2020	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00505/AM21/	RLA File :07/24/040/00021/AM21/	Lic.No/Date:0710116386 29.04.2020	Action by : MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 23.05.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

127	Case No.: 7/3/81-ALC2/2020	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00506/AM21/	RLA File :07/24/040/00022/AM21/	Lic.No/Date:0710116387 29.04.2020	Action by : MeitY
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 23.05.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

128	Case No.: 10/3/81-ALC2/2020	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00509/AM21/	RLA File :04/24/040/00005/AM21/	Lic.No/Date:0410166701 29.04.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments of MSME:			

	1. Certificate of analysis to be submitted for each item of import. The case stands deferred.			
129	Case No.: 8/3/81-ALC2/2020	Party Name: MITTAL COIN PRIVATE LIMITED	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00507/AM21/	RLA File :56/24/040/00001/AM21/	Lic.No/Date:5610005860 29.04.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. What is the percentage of copper in Copper scrap DRUID to be imported under the licence? 2. What is the generic name of the scrap generated after separating copper? 3. Since more 425 MT other scrap materials is remained after separating copper, then what is value of scrap in the market? The case stands deferred.			
130	Case No.: 9/3/81-ALC2/2020	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00508/AM21/	RLA File :07/24/040/00029/AM21/	Lic.No/Date:0710116398 30.04.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 23.05.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			
131	Case No.: 13/3/81- ALC2/2020	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00512/AM21/	RLA File :03/95/040/00046/AM21/	Lic.No/Date:0310836051 01.05.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 24.05.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

132	Case No.:15/3/81-ALC2/2020	Party Name: R T JAIN & COMPANY	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00514/AM21/	RLA File :03/95/040/00037/AM21/	Lic.No/Date:0310836059 01.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

133	Case No.:14/3/81-ALC2/2020	Party Name: REEP INDUSTRIES PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00513/AM21/	RLA File :04/24/040/00008/AM21/	Lic.No/Date:0410166711 01.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/95/2020-TSW dated 08.06.2020: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

134	Case No.:11/3/81-ALC2/2020	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00510/AM21/	RLA File :03/95/040/00906/AM20/	Lic.No/Date:0310836042 01.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

135	Case No.:12/3/81-ALC2/2020	Party Name: ZOBELE INDIA PVT.LTD.	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00511/AM21/	RLA File :03/95/040/01153/AM20/	Lic.No/Date:0310836043 01.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the applicant vide email dated 09.06.2020: 1. Details of export product in terms of design and calculations.			

	- Quantity of import items required for manufacturing one unit of export product for each export item separately. - Wastage claimed in the manufacturing process. - Justification of Wastage. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.
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136	Case No.:18/3/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00517/AM21/	RLA File :03/94/040/00001/AM21/	Lic.No/Date:0310836093 04.05.2020	Action by : TEC-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 27.05.2020 for examination of the case. However, the comments are still awaited. Hence, the Committee decided to wait for comments. The case stands deferred.			

137	Case No.:19/3/81-ALC2/2020	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00518/AM21/	RLA File :03/94/040/00026/AM21/	Lic.No/Date:0310836094 04.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

138	Case No.:16/3/81-ALC2/2020	Party Name: TRANSCON INDUSTRIES	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00515/AM21/	RLA File :09/24/040/00040/AM21/	Lic.No/Date:0910068722 04.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

139	Case No.:20/3/81-ALC2/2020	Party Name: GOLD METAL EXTRUSION	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00519/AM21/	RLA File :24/24/040/00004/AM21/	Lic.No/Date:2410043093 06.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.			

140	Case No.:17/3/81-ALC2/2020	Party Name: JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00516/AM21/	RLA File :05/23/040/00012/AM21/	Lic.No/Date:0510414105 06.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

141	Case No.:22/3/81-ALC2/2020	Party Name: MS SUPER IMPEX	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00521/AM21/	RLA File :24/24/040/00003/AM21/	Lic.No/Date:2410043095 08.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 28.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

142	Case No.:21/3/81-ALC2/2020	Party Name: SHREE BHAVANI EXTRUSION	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00520/AM21/	RLA File :24/24/040/00005/AM21/	Lic.No/Date:2410043094 08.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB):			

	1. What is the composition of Brass Billets to be exported? 2. What is the composition of Brass Scrap to be imported? 3. Manufacturing process and wastage at each stage of operation. The case stands deferred.
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	Case No.:24/3/81-ALC2/2020	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00523/AM21/	RLA File :04/24/040/00010/AM21/	Lic.No/Date:0410166730 11.05.2020	Action by : Applicant
143	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:23/3/81-ALC2/2020	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00522/AM21/	RLA File :03/95/040/00067/AM21/	Lic.No/Date:0310836165 11.05.2020	Action by : Applicant
144	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 25.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

	Case No.:25/3/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00524/AM21/	RLA File :04/24/040/00006/AM21/	Lic.No/Date:0410166746 12.05.2020	Action by : Applicant
145	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

146	Case No.:26/3/81-ALC2/2020	Party Name: WINOMECHANIC PRIVATE LIMITED	Meet No/Date:3/81- ALC2/2020 27.05.2020	Status: Deferred
	HQ File :01/81/050/00525/AM21/	RLA File :04/24/040/00017/AM21/	Lic.No/Date:0410166751 12.05.2020	Action by : Applicant
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the applicant and in this regard, an email was sent on 26.05.2020. However, no information has been received yet. Therefore, the Committee decided to remind the applicant for submitting the complete set of application. The case stands deferred.			

Date : 07.07.2020

Shobhit Gupta
Dy. Director General of Foreign Trade
E-mail: nc2.dgft@nic.in
shobhit.gupta@gov.in

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

W-21/26/2020-IPHW-Meity
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 18.05.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. [1010059735](#) dated 15.03.2017 issued to M/s. FCI OEN Connectors Ltd.

This refers to DGFT I.D No. I.D No. 01/81/50/001/AM-19/DES-2/30 Dated 09.09.2019 seeking comments of this Ministry on the above-mentioned application of M/s. FCI OEN Connectors Ltd. for export of different "Connectors".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

(Sd\ -)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: [011-24301784](tel:011-24301784)
ftp-iphw@meity.gov.in

Attached: as above

Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

AA No.1010059735

Import Item	UOM	Quantity Sought in DGFT	Recommeded Quantity
Phosphorous Bronze Strip (C51000 0.52MM X 15.70MM)	KGS.	20134.595	10638.08747
Phosphorous Bronze Strip (C52100-0.20MM X 25MM)	KGS.	1899.028	946.0746761
Phosphorous Bronze Strip (C51000 0.15X28.7mm)	KGS.	4506.551	3400.401148
Resin (LAPEROS E471I VF2201 NATURAL)	KGS.	5083.254	5083.253696
Gold Plating salt (GPC) 200019241	GRMS	8465.813	Given below
Palladium (II) Tetrammine Sulphate 400012275	GRMS	39970.511	Given below
135759 / NICKEL ANODE SQUARE	KGS.	183.956	173.8838657
123403 / 2026 N F TIN	LTRS	265.578	265.575456
CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	LTRS	194.313	194.3124447
CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	LTRS	308.969	308.9677833
123393 / 2019 N F ACID	LTRS	416.830	416.8292874
200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	LTRS	27.006	27.00555098
00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	LTRS	67.364	67.36193912
GALDEN SV 70	KGS.	28.180	28.17890291
200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	LTRS	16.005	16.00321046
00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	LTRS	59.278	59.27699711
Phosphorous Bronze Strip (UNPLTD PBSTRIP 0.45X37MM)	KGS.	10523.386	5409.401699
Resin (LAPEROS E130I BK210P BLACK)	KGS.	5910.847	1434.448
Resin (VE (VECTRA)E471I VF2201 NATURAL A1- 27000414)	KGS.	1399.080	1399.079553
Phosphorous Bronze Strip-SMDS 058X205 A55	KGS.	5045.095	3225.067558
Cold rolled Steel strip- EDDCR STEELSTRIP0.4X50MM	KGS.	7923.579	7209.89682
Resin (Plastic resin- Genestar GN2330-1 Black)	KGS.	1063.373	1063.373
Cold rolled Steel strip- EDDCR STEELSTRIP0.5X50MM	KGS.	6926.442	6267.842203
Resin (ARNITE ® TV4 261 SF TN.00.19- T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	KGS.	9790.181	9790.180584
Brass Strip-U/PCuZn37 .57X21.30MMYLW	KGS.	2105.277	1338.853397
Brass Strip-U/PCuZn37 .57X26.30MMYLW	KGS.	2559.981	1637.716582
Brass Strip-U/PCuZn37 .57X31.30MMYLW	KGS.	3093.500	1999.07164
Resin (ARNITE TV4 260 S KN.01.74-T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	KGS.	4165.805	4165.804805
Special Brass (S30) Strip (C44750 SPLBRS 0.45X28.0)	KGS.	7050.170	4000.268538
Special Brass (S30) Strip (C44750 SPLBRS 0.45X32.5)	KGS.	1994.734	1144.857768

FOB Value	₹ 168,890,300.000
Gold Potassium Cyanide (GPC) allowed for AA No. 1010059735(Maximum)(10 % of FOB)	₹ 16,889,030.000
Palladium Tetrammine Sulphate allowed for AA No. 1010059735(Maximum)(7% of FOB)	₹ 11,822,321.000

AA No.1010059735
Calculation Sheet

SL No	Connector / FG Part No	Export Qty	Units	SL No	Description of RM	Total qty of RM Required	Units	Quantity required for each of export product	Units	Waste	Units	Net	Total Wastage	Total Net Content in Export Product	% claimed	Wastage Allowed	Calculated Quantity	Recommend ed Quantity
1	P/N 55003-901003LF	3379200	NOS.	1	Phosphorous Bronze Strip (C51000 0.52MM X 15.70MM)	20134.595	KGS.	5.958	GRAMS	4.76319	GRAMS	1.195	16095.77	4038.82	398.527%	163.40%	10638.08747	10638.087
				2	Phosphorous Bronze Strip (C52100-0.20MM X 25MM)	1899.028	KGS.	0.562	GRAMS	0.47798	GRAMS	0.084	1615.18	283.85	569.019%	233.30%	946.0746761	946.075
				3	Phosphorous Bronze Strip (C51000 0.15X28.7mm)	4506.551	KGS.	1.334	GRAMS	0.55481	GRAMS	0.779	1874.83	2631.72	71.240%	29.21%	3400.401148	3400.401
				4	Resin (LAPEROS E471I VF2201 NATURAL)	5083.254	KGS.	1.50428	GRAMS	0.55038	GRAMS	0.954	1859.83	3223.42	57.698%	57.698%	5083.253696	5083.254
				5	Gold Plating salt (GPC) 200019241	4033.824	GRMS	0.00119	*Calculation at the bottom, Based on FOB Value									
				6	Palladium (II) Tetrammine Sulphate 400012275	24013.470	GRMS	0.007										
				7	135759 / NICKEL ANODE SQUARE	96.148	KGS.	0.028	GRAMS	0.00056	GRAMS	0.028	1.885	94.26	2.000%	2.000%	96.1483776	96.148
				8	123403 / 2026 N F TIN	138.809	LTRS	0.041	MLTR	0.00081	MLTR	0.040	2.722	136.09	2.000%	2.000%	138.8087501	138.809
				9	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	101.562	LTRS	0.030	MLTR	0.00059	MLTR	0.029	1.991	99.57	2.000%	2.000%	101.5621939	101.562
				10	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	161.489	LTRS	0.048	MLTR	0.00094	MLTR	0.047	3.166	158.32	2.000%	2.000%	161.4892646	161.489
				11	123393 / 2019 N F ACID	217.865	LTRS	0.064	MLTR	0.00126	MLTR	0.063	4.272	213.59	2.000%	2.000%	217.865472	217.865
				12	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	14.116	LTRS	0.004	MLTR	0.00008	MLTR	0.004	0.277	13.84	2.000%	2.000%	14.11593216	14.116
				13	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	35.209	LTRS	0.010	MLTR	0.00020	MLTR	0.010	0.690	34.52	2.000%	2.000%	35.20856064	35.209
				14	GALDEN SV 70	14.729	KGS.	0.004	GRAMS	0.00009	GRAMS	0.004	0.289	14.44	2.000%	2.000%	14.72858112	14.729
				15	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	8.365	LTRS	0.002	MLTR	0.00005	MLTR	0.002	0.164	8.20	2.000%	2.000%	8.36453376	8.365
2	P/N 10075388-101LF	212800	NOS.	1	Phosphorous Bronze Strip (UNPLTD PBSTRIP 0.45X37MM)	10523.386	KGS.	49.452	GRAMS	40.73200	GRAMS	8.720	8667.770	1855.62	467.110%	191.515%	5409.401699	5409.402
				2	Resin (LAPEROS E130I BK210P BLACK)	1434.448	KGS.	6.741	GRAMS	1.98283	GRAMS	4.758	421.946	1012.50	41.674%	41.674%	1434.448284	1434.448
				3	Resin (VE (VECTRA)E471I VF2201 NATURAL A1-27000414)	1399.080	KGS.	6.575	GRAMS	0.82462	GRAMS	5.750	175.480	1223.60	14.341%	14.341%	1399.079553	1399.080
				4	Gold Plating salt (GPC) 200019241	749.566	GRMS	0.004	*Calculation at the bottom, Based on FOB Value									
				5	Palladium (II) Tetrammine Sulphate 400012275	2736.644	GRMS	0.013										
				6	135759 / NICKEL ANODE SQUARE	1.964	KGS.	0.009	GRAMS	0.00018	GRAMS	0.009	0.039	1.93	2.000%	2.000%	1.9637184	1.964
				7	123403 / 2026 N F TIN	2.835	LTRS	0.013	MLTR	0.00026	MLTR	0.013	0.056	2.78	2.000%	2.000%	2.83500672	2.835
				8	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	2.074	LTRS	0.010	MLTR	0.00019	MLTR	0.010	0.041	2.03	2.000%	2.000%	2.07428928	2.074
				9	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	3.298	LTRS	0.015	MLTR	0.00030	MLTR	0.015	0.065	3.23	2.000%	2.000%	3.29822976	3.298
				10	123393 / 2019 N F ACID	4.450	LTRS	0.021	MLTR	0.00041	MLTR	0.021	0.087	4.36	2.000%	2.000%	4.449648	4.450
				11	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	0.288	LTRS	0.001	MLTR	0.00003	MLTR	0.001	0.006	0.28	2.000%	2.000%	0.28830144	0.288
				12	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	0.719	LTRS	0.003	MLTR	0.00007	MLTR	0.003	0.014	0.70	2.000%	2.000%	0.71909376	0.719
				13	GALDEN SV 70	0.301	KGS.	0.001	GRAMS	0.00003	GRAMS	0.001	0.006	0.29	2.000%	2.000%	0.30081408	0.301
				14	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	0.171	LTRS	0.001	MLTR	0.00002	MLTR	0.001	0.003	0.17	2.000%	2.000%	0.17083584	0.171
				15	00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	0.633	LTRS	0.003	MLTR	0.00006	MLTR	0.003	0.012	0.62	2.000%	2.000%	0.63278208	0.633
3	P/N D09S24A6RV22LF	859560	NOS.	1	Phosphorous Bronze Strip-SMDS 058X20S A55	1873.504	KGS.	2.180	GRAMS	1.33271	GRAMS	0.847	1145.543	727.96	157.363%	64.519%	1197.633828	1197.634
				2*	Cold rolled Steel strip- EDDCR STEELSTRIP0.4X50MM	5212.655	KGS.	6.064	GRAMS	4.55193	GRAMS	1.512	3912.657	1300.00	300.974%	264.86%	4743.136583	4743.137
				3	Resin (Plastic resin- Genestar GN2330-1 Black)	1063.373	KGS.	1.237	GRAMS	0.53711	GRAMS	0.700	461.681	601.69	76.730%	76.730%	1063.373196	1063.373
				4	Resin (LAPEROS E130I BK210P BLACK)	4476.399	KGS.	5.20778	GRAMS	0.30778	GRAMS	4.900	264.555	4211.84	6.281%	6.281%	4476.399192	4476.399
				5	Gold Plating salt (GPC) 200019241	533.069	GRMS	0.00062	*Calculation at the bottom, Based on FOB Value									
				6	Palladium (II) Tetrammine Sulphate 400012275	4871.871	GRMS	0.006										
				7	135759 / NICKEL ANODE SQUARE	5.949	KGS.	0.007	GRAMS	0.00014	GRAMS	0.007	0.117	5.83	2.000%	2.000%	5.94901476	5.949
				8	123403 / 2026 N F TIN	8.589	LTRS	0.010	MLTR	0.00020	MLTR	0.010	0.168	8.42	2.000%	2.000%	8.588551608	8.589
				9	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	6.284	LTRS	0.007	MLTR	0.00014	MLTR	0.007	0.123	6.16	2.000%	2.000%	6.283985292	6.284
				10	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	9.992	LTRS	0.012	MLTR	0.00023	MLTR	0.011	0.196	9.80	2.000%	2.000%	9.991869264	9.992
				11	123393 / 2019 N F ACID	13.480	LTRS	0.016	MLTR	0.00031	MLTR	0.015	0.264	13.22	2.000%	2.000%	13.4800497	13.480
				12	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	0.873	LTRS	0.001	MLTR	0.00002	MLTR	0.001	0.017	0.86	2.000%	2.000%	0.873398916	0.873
				13	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	2.178	LTRS	0.003	MLTR	0.00005	MLTR	0.002	0.043	2.14	2.000%	2.000%	2.178468864	2.178
				14	GALDEN SV 70	0.911	KGS.	0.001	GRAMS	0.00002	GRAMS	0.001	0.018	0.89	2.000%	2.000%	0.911305512	0.911
				15	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	0.518	LTRS	0.001	MLTR	0.00001	MLTR	0.001	0.010	0.51	2.000%	2.000%	0.517541076	0.518
4	P/N D09P24A4GV00LF	1008000	NOS.	16	00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	1.917	LTRS	0.002	MLTR	0.00004	MLTR	0.002	0.038	1.88	2.000%	2.000%	1.916990712	1.917
				1	Phosphorous Bronze Strip-SMDS 058X20S A55	2197.045	KGS.	2.180	GRAMS	1.33271	GRAMS	0.847	1343.370	853.68	157.363%	64.519%	1404.456814	1404.457
				2*	Cold rolled Steel strip- EDDCR STEELSTRIP0.5X50MM	6926.442	KGS.	6.871	GRAMS	5.44477	GRAMS	1.427	5488.328	1438.11	381.634%	335.84%	6267.842203	6267.842
				3	Resin (ARNITE ® TV4 261 SF TN.00.19- T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	6072.902	KGS.	6.025	GRAMS	4.19770	GRAMS	1.827	4231.286	1841.62	229.759%	229.759%	6072.902256	6072.902
				4	Gold Plating salt (GPC) 200019241	335.479	GRMS	0.00033	*Calculation at the bottom, Based on FOB Value									
				5	135759 / NICKEL ANODE SQUARE	6.976	KGS.	0.00692										
				6	123403 / 2026 N F TIN	10.072	LTRS	0.010	MLTR	0.00020	MLTR	0.010	0.197	9.87	2.000%	2.000%	10.0717344	10.072
				7	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	7.369	LTRS	0.007	MLTR	0.00014	MLTR	0.007	0.144	7.22	2.000%	2.000%	7.3691856	7.369
				8	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	11.717	LTRS	0.012	MLTR	0.00023	MLTR	0.011	0.230	11.49	2.000%	2.000%	11.7173952	11.717
				9	123393 / 2019 N F ACID	15.808	LTRS	0.016	MLTR	0.00031	MLTR	0.015	0.310	15.50	2.000%	2.000%	15.80796	15.808

				10	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION) 00010063344 (PALLADIUM REPLENISHER)	1.024	LTRS	0.001	MLTR	0.00002	MLTR	0.001	0.020	1.00	2.000%	2.000%	1.0242288	1.024				
				11	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	2.555	LTRS	0.003	MLTR	0.00005	MLTR	0.002	0.050	2.50	2.000%	2.000%	2.5546752	2.555				
				12	GALDEN SV 70	1.069	KGS.	0.001	GRAMS	0.00002	GRAMS	0.001	0.021	1.05	2.000%	2.000%	1.0686816	1.069				
				13	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	0.607	LTRS	0.001	MLTR	0.00001	MLTR	0.001	0.012	0.60	2.000%	2.000%	0.6069168	0.607				
				14	00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	2.248	LTRS	0.002	MLTR	0.00004	MLTR	0.002	0.044	2.20	2.000%	2.000%	2.2480416	2.248				
5	P/N D09524A4GV00LF	447120	NOS.	1	Phosphorous Bronze Strip-SMDS 058X205 A55	974.546	KGS.	2.180	GRAMS	1.33271	GRAMS	0.847	595.880	378.67	157.363%	64.519%	622.9769154	622.977				
				2*	Cold rolled Steel strip- EDDCR STEELSTRIP0.4X50MM	2710.924	KGS.	6.063	GRAMS	4.55068	GRAMS	1.512	2034.700	676.22	300.891%	264.78%	2466.760237	2466.760				
				3	Resin (ARNITE ® TV4 261 SF TN.00.19- T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	3717.279	KGS.	8.314	GRAMS	4.90563	GRAMS	3.408	2193.404	1523.87	143.936%	143.936%	3717.278584	3717.279				
				4	Gold Plating salt (GPC) 200019241	106.433	GRMS	0.000	*Calculation at the bottom, Based on FOB Value													
				5	135759 / NICKEL ANODE SQUARE	3.095	KGS.	0.007														
				6	123403 / 2026 N F TIN	4.468	LTRS	0.010	MLTR	0.00020	MLTR	0.010	0.088	4.38	2.000%	2.000%	4.467533616	4.468				
				7	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	3.269	LTRS	0.00731	MLTR	0.00014	MLTR	0.007	0.064	3.20	2.000%	2.000%	3.268760184	3.269				
				8	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	5.198	LTRS	0.01162	MLTR	0.00023	MLTR	0.011	0.102	5.10	2.000%	2.000%	5.197501728	5.198				
				9	123393 / 2019 N F ACID	7.012	LTRS	0.016	MLTR	0.00031	MLTR	0.015	0.137	6.87	2.000%	2.000%	7.0119594	7.012				
				10	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	0.454	LTRS	0.001	MLTR	0.00002	MLTR	0.001	0.009	0.45	2.000%	2.000%	0.454318632	0.454				
				11	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	1.133	LTRS	0.003	MLTR	0.00005	MLTR	0.002	0.022	1.11	2.000%	2.000%	1.133180928	1.133				
				12	GALDEN SV 70	0.474	KGS.	0.001	GRAMS	0.00002	GRAMS	0.001	0.009	0.46	2.000%	2.000%	0.474036624	0.474				
				13	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	0.269	LTRS	0.001	MLTR	0.00001	MLTR	0.001	0.005	0.26	2.000%	2.000%	0.269210952	0.269				
				14	00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	0.997	LTRS	0.002	MLTR	0.00004	MLTR	0.002	0.020	0.98	2.000%	2.000%	0.997167024	0.997				
				6	P/N 8609396711375Self	224000	NOS.	1	Brass Strip-U/PCuZn37 .57X21.30MMYLW	2105.277	KGS.	9.399	GRAM	5.70256	GRAM	3.696	1277.373	827.90	154.290%	61.716%	1338.853397	1338.853
								2	Brass Strip-U/PCuZn37 .57X26.30MMYLW	2559.981	KGS.	11.428	GRAM	6.86209	GRAM	4.566	1537.107	1022.87	150.273%	60.109%	1637.716582	1637.717
								3	Brass Strip-U/PCuZn37 .57X31.30MMYLW	3093.500	KGS.	13.810	GRAM	8.14307	GRAM	5.667	1824.047	1269.45	143.688%	57.475%	1999.07164	1999.072
4	Resin (ARNITE TV4 260 S KN.01.74-T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	2029.087	KGS.					9.058	GRAM	2.13342	GRAM	6.925	477.887	1551.20	30.808%	30.808%	2029.086848	2029.087				
5	Gold Plating salt (GPC) 200019241	944.015	GRMS					0.004	*Calculation at the bottom, Based on FOB Value													
6	Palladium (II) Tetrammine Sulphate 400012275	1800.933	GRMS					0.008														
7	135759 / NICKEL ANODE SQUARE	16.537	KGS.					0.074	GRAM	0.00145	GRAM	0.072	0.324	16.21	2.000%	2.000%	16.536576	16.537				
8	123403 / 2026 N F TIN	23.874	LTRS					0.107	MLTR	0.00209	MLTR	0.104	0.468	23.41	2.000%	2.000%	23.8737408	23.874				
9	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	17.468	LTRS					0.078	MLTR	0.00153	MLTR	0.076	0.343	17.13	2.000%	2.000%	17.4676992	17.468				
10	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	27.775	LTRS					0.124	MLTR	0.00243	MLTR	0.122	0.545	27.23	2.000%	2.000%	27.7745664	27.775				
11	123393 / 2019 N F ACID	37.471	LTRS					0.167	MLTR	0.00328	MLTR	0.164	0.735	36.74	2.000%	2.000%	37.47072	37.471				
12	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	2.428	LTRS					0.011	MLTR	0.00021	MLTR	0.011	0.048	2.38	2.000%	2.000%	2.4278016	2.428				
13	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	6.056	LTRS					0.027	MLTR	0.00053	MLTR	0.027	0.119	5.94	2.000%	2.000%	6.0555264	6.056				
14	GALDEN SV 70	2.533	KGS.					0.011	GRAM	0.00022	GRAM	0.011	0.050	2.48	2.000%	2.000%	2.5331712	2.533				
15	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	1.439	LTRS					0.006	MLTR	0.00013	MLTR	0.006	0.028	1.41	2.000%	2.000%	1.4386176	1.439				
16	00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	5.329	LTRS					0.024	MLTR	0.00047	MLTR	0.023	0.104	5.22	2.000%	2.000%	5.3286912	5.329				
7	P/N HM20P7PD5111N9LF	149760	NOS.					1	Special Brass (S30) Strip (C44750 SPLBRS 0.45X28.0)	2089.519	KGS.	13.952	GRAM	11.61587	GRAM	2.337	1739.593	349.93	497.13%	238.623%	1184.930223	1184.930
				2	Special Brass (S30) Strip (C44750 SPLBRS 0.45X32.5)	970.505	KGS.	6.480	GRAM	5.30663	GRAM	1.174	794.721	175.78	452.10%	217.009%	557.249846	557.250				
				3	Resin (ARNITE TV4 260 S KN.01.74-T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	696.919	KGS.	4.654	GRAM	0.27057	GRAM	4.383	40.521	656.40	6.17%	6.17%	696.919044	696.919				
				4	Gold Plating salt (GPC) 200019241	543.478	GRMS	0.004	*Calculation at the bottom, Based on FOB Value													
				5	Palladium (II) Tetrammine Sulphate 400012275	2699.028	GRMS	0.018														
				6	135759 / NICKEL ANODE SQUARE	17.735	KGS.	0.118	GRAM	0.00232	GRAM	0.116	0.348	17.39	2.00%	2.00%	17.73547776	17.735				
				7	123403 / 2026 N F TIN	25.605	LTRS	0.171	MLTR	0.00335	MLTR	0.168	0.502	25.10	2.00%	2.00%	25.60458701	25.605				
				8	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	18.734	LTRS	0.125	MLTR	0.00245	MLTR	0.123	0.367	18.37	2.00%	2.00%	18.73410739	18.734				
				9	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	29.788	LTRS	0.199	MLTR	0.00390	MLTR	0.195	0.584	29.20	2.00%	2.00%	29.78822246	29.788				
				10	123393 / 2019 N F ACID	40.187	LTRS	0.268	MLTR	0.00526	MLTR	0.263	0.788	39.40	2.00%	2.00%	40.1873472	40.187				
				11	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	2.604	LTRS	0.017	MLTR	0.00034	MLTR	0.017	0.051	2.55	2.00%	2.00%	2.603817216	2.604				
				12	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	6.495	LTRS	0.043	MLTR	0.00085	MLTR	0.043	0.127	6.37	2.00%	2.00%	6.494552064	6.495				
				13	GALDEN SV 70	2.717	KGS.	0.018	GRAM	0.00036	GRAM	0.018	0.053	2.66	2.00%	2.00%	2.716826112	2.717				
				14	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	1.543	LTRS	0.010	MLTR	0.00020	MLTR	0.010	0.030	1.51	2.00%	2.00%	1.542917376	1.543				
				15	00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	5.715	LTRS	0.038	MLTR	0.00075	MLTR	0.037	0.112	5.60	2.00%	2.00%	5.715021312	5.715				
								1	Special Brass (S30) Strip (C44750 SPLBRS 0.45X28.0)	4960.651	KGS.	15.773	GRAM	13.11814	GRAM	2.655	4125.601	835.05	494.05%	237.15%	2815.338316	2815.338
								2	Special Brass (S30) Strip (C44750 SPLBRS 0.45X32.5)	1024.229	KGS.	3.257	GRAM	2.66985	GRAM	0.587	839.656	184.57	454.92%	218.36%	587.6079217	587.608
3	Resin (ARNITE TV4 260 S KN.01.74-T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	1439.799	KGS.					4.578	GRAM	0.16112	GRAM	4.417	50.670	1389.13	3.65%	3.65%	1439.798957	1439.799				
4	Gold Plating salt (GPC) 200019241	1219.949	GRMS					0.004	*Calculation at the bottom, Based on FOB Value													
5	Palladium (II) Tetrammine Sulphate 400012275	3848.565	GRMS					0.012														
6	135759 / NICKEL ANODE SQUARE	35.552	KGS.					0.113	GRAM	0.00222	GRAM	0.111	0.697	34.85	2.00%	2.00%	35.55157133	35.552				

8	P/N HM2P65PDM3P5N9LLF	314496	NOS.	7	123403 / 2026 N F TIN	51.326	LTRS	0.163	MLTR	0.00320	MLTR	0.160	1.006	50.32	2.00%	2.00%	51.3255585	51.326
				8	CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	37.553	LTRS	0.119	MLTR	0.00234	MLTR	0.117	0.736	36.82	2.00%	2.00%	37.55336982	37.553
				9	CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	59.712	LTRS	0.190	MLTR	0.00372	MLTR	0.186	1.171	58.54	2.00%	2.00%	59.71184594	59.712
				10	123393 / 2019 N F ACID	80.557	LTRS	0.256	MLTR	0.00502	MLTR	0.251	1.580	78.98	2.00%	2.00%	80.55736416	80.557
				11	200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	5.219	LTRS	0.017	MLTR	0.00033	MLTR	0.016	0.102	5.12	2.00%	2.00%	5.219469965	5.219
				12	00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	13.019	LTRS	0.041	MLTR	0.00081	MLTR	0.041	0.255	12.76	2.00%	2.00%	13.01862482	13.019
				13	GALDEN SV 70	5.446	KGS.	0.017	GRAM	0.00034	GRAM	0.017	0.107	5.34	2.00%	2.00%	5.446001434	5.446
				14	200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	3.093	LTRS	0.010	MLTR	0.00019	MLTR	0.010	0.061	3.03	2.00%	2.00%	3.092848013	3.093
				15	00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	11.456	LTRS	0.036	MLTR	0.00071	MLTR	0.036	0.225	11.23	2.00%	2.00%	11.45601999	11.456

*Recommendations of Study Group

FOB Value	₹ 168,890,300.000	
Gold Potassium Cyanide (GPC) allowed for AA No. 1010059735(Maximum)(10 % of FOB)	₹ 16,889,030.000	
Palladium Tetrammine Sulphate allowed for AA No. 1010059735(Maximum)(7% of FOB)	₹ 11,822,321.000	
CIF Value for GPC(Rs.)	₹ 16,044,162.210	
CIF Value for PTS(Rs.)	₹ 27,553,367.990	

Note*

Item	Maximum Wastage allowed as % of wastage claimed as per study group
Phosphorous bronze strip	41%
Brass Strip	40%
Special Brass Strip	48%
Beryllium copper strip	88%
Cold rolled steel strip	88%(as per the details given by the party)

Import Item	UOM	Quantity Sought in DGFT	Recommended Quantity
Phosphorous Bronze Strip (C51000 0.52MM X 15.70MM)	KGS.	20134.595	10638.08747
Phosphorous Bronze Strip (C52100-0.20MM X 25MM)	KGS.	1899.028	946.0746761
Phosphorous Bronze Strip (C51000 0.15X28.7mm)	KGS.	4506.551	3400.401148
Resin (LAPEROS E471I VF2201 NATURAL)	KGS.	5083.254	5083.253696
Gold Plating salt (GPC) 200019241	GRMS	8465.813	as per FOB value
Palladium (II) Tetrammine Sulphate 400012275	GRMS	39970.511	as per FOB value
135759 / NICKEL ANODE SQUARE	KGS.	183.956	173.8838657
123403 / 2026 N F TIN	LTRS	265.578	265.575456
CH0387G / GOLDENEYE NICKEL CONC / PRODUCT CODE: 405911	LTRS	194.313	194.3124447
CH0388G /GOLDENEYENICKEL MAKEUP SOLUTION /PRODUCT CODE: 405912	LTRS	308.969	308.9677833
123393 / 2019 N F ACID	LTRS	416.830	416.8292874
200039398 Old N:3544700050 FB 7000 BRIGHTNER (GOLD PLATING REPLENISHER SOLUTION)	LTRS	27.006	27.00555098
00010063344 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 NICKEL CONCENTRATE (100/G/LNI)	LTRS	67.364	67.36193912
GALDEN SV 70	KGS.	28.180	28.17890291
200039359 Old N:3542731050 FB 7000 BALANCER (GOLD PLATING REPLENISHER)	LTRS	16.005	16.00321046
00010063341 (PALLADIUM REPLENISHER) PALLAMET(TM) 500 REPLENISHER	LTRS	59.278	59.27699711
Phosphorous Bronze Strip (UNPLTD PBSTRIP 0.45X37MM)	KGS.	10523.386	5409.401699
Resin (LAPEROS E130I BK210P BLACK)	KGS.	5910.847	1434.448
Resin (VE (VECTRA)E471I VF2201 NATURAL A1-27000414)	KGS.	1399.080	1399.079553
Phosphorous Bronze Strip-SMDS 058X205 A55	KGS.	5045.095	3225.067558
Cold rolled Steel strip- EDDCR STEELSTRIP0.4X50MM	KGS.	7923.579	7209.89682
Resin (Plastic resin- Genestar GN2330-1 Black)	KGS.	1063.373	1063.373
Cold rolled Steel strip- EDDCR STEELSTRIP0.5X50MM	KGS.	6926.442	6267.842203

Resin (ARNITE ® TV4 261 SF TN.00.19- T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	KGS.	9790.181	9790.180584
Brass Strip-U/PCuZn37 .57X21.30MMYLW	KGS.	2105.277	1338.853397
Brass Strip-U/PCuZn37 .57X26.30MMYLW	KGS.	2559.981	1637.716582
Brass Strip-U/PCuZn37 .57X31.30MMYLW	KGS.	3093.500	1999.07164
Resin (ARNITE TV4 260 S KN.01.74-T.I. No. 39079150 THERMOPLASTIC POLYESTER/POLYBUTYLENE TEREPHALATE)	KGS.	4165.805	4165.804805
Special Brass (S30) Strip (C44750 SPLBRS 0.45X28.0)	KGS.	7050.170	4000.268538
Special Brass (S30) Strip (C44750 SPLBRS 0.45X32.5)	KGS.	1994.734	1144.857768

W-21/23/2020-IPHW-Meity
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 18.05.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0710114562 dated 15.02.2019 issued to M/s. Trasscon Interconnection Systems Pvt. Ltd., Bangalore.

This refers to DGFT I.D No. 01/81/50/1013/AM-19/DES-2/44 Dated 24.05.2019 seeking comments of this Ministry on the above-mentioned application of M/s. Trasscon Interconnection Systems Pvt. Ltd. for export of "Cable Interface".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as follows:

- a) S.No. 1-5, 7-32, 40-84, 94-100, 102-112, 115-118, 121-138, 140-142, 144-153, 155-156, 158, 160-162, 164-169, 171-248: 'On net to net basis with accountability clause on nil wastage'
- b) S.No. 6,33-39, 85-93, 101, 113, 114, 119, 120, 139, 143, 154, 157, 159, 163,170,249: As per calculation sheet attached.

(Sd/-)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Attached: as above

Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

105514/2020/IPHW

AA No. 0710114562

Calculation Sheet

SI No	Import Item Technical Characteristics / Quality etc.,	UOM	Quantity	Wastage		Quantity
			Sought	Claimed	Allowed	Recommended
6	AWG22 PTFE WIRE KZ04-06	Mtrs.	253	5.00%	5.00%	253
33	Cable 124960	Mtrs.	250	5.00%	5.00%	250
34	Cable ET124964	Mtrs.	65	5.00%	5.00%	65
35	Cable 10606056010	Mtrs.	805	5.00%	5.00%	805
36	Cable PTFE, PTB, AWG22, 250V KZ67-06	Mtrs.	838	5.00%	5.00%	838
37	AWG20 PTFE WIRE KZ04-07	Mtrs.	135	5.00%	5.00%	135
38	AWG24 PTFE SHIELDED WIRE KZ04-05	Mtrs.	285	5.00%	5.00%	285
39	WHITE KZ AWG26 WIRE KZ04-04	Mtrs.	85	5.00%	5.00%	85
85	26 AWG Twisted Pair Cable DXN2603	Mtrs.	4	5.00%	5.00%	4
86	Wire F2703-48-U	Mtrs.	63	5.00%	5.00%	63
87	Cable KZ05-07	Mtrs.	2	5.00%	5.00%	2
88	Cable KZ05-09	Mtrs.	11	5.00%	5.00%	11
89	Cable KZ05-11	Mtrs.	3	5.00%	5.00%	3
90	AWG24 PTFE SHIELDED WIRE KZ55-05	Mtrs.	300	5.00%	5.00%	300
91	Cable KZ69-05	Mtrs.	114	5.00%	5.00%	114
92	Cable KZ69-06	Mtrs.	58	5.00%	5.00%	58
93	Coaxial cable P500955(RG178)	Mtrs.	10	5.00%	5.00%	10
101	Cable KZ05-08	Mtrs.	9	5.00%	5.00%	9
113	SUPPLY WIRE 3x1,5sqmmgrey H05VVF3G1.5	Mtrs.	75	5.00%	5.00%	75
114	SUPPLY WIRE 2x1,5sqmm grey H05VVF2X1.5	Mtrs.	100	5.00%	5.00%	100
119	AWG16 ETFE SHIELDED THIRD WIRE KU06-16	Mtrs.	23	5.00%	5.00%	23
120	AWG22 PTFE SHIELDED WIRE KZ05-06BL	Mtrs.	11	5.00%	5.00%	11
139	AWG20 PTFE SHIELDED TWISTED PAIR KZ67-07	Mtrs.	15	5.00%	5.00%	15
143	Spectra-Zip planar cable 28 AWG, 0.072 sqmm, Grey 191-2801-120	Mtrs.	3.5	5.00%	5.00%	3.5
154	4 Core tinned copper cable H07RN-F4G2.5	Mtrs.	15	5.00%	5.00%	15
157	2 Core cable H07RN-F2X4	Mtrs.	15	5.00%	5.00%	15
159	IEC 60228 CABLE CLASSE 5 , 5 cond.10sq H07RN-F5G10	Mtrs.	6	5.00%	5.00%	6
163	IEC 60228 CABLE CLASSE 5 , 3 cond.10sq H07RN-F3G10	Mtrs.	5	5.00%	5.00%	5
170	Cable KZ55-05/ET2407HSTK1	Mtrs.	47	5.00%	5.00%	47
249	NS FLEXIBLE CABLE H05VVF5G4	Mtrs.	5	5.00%	5.00%	5

Received Email dated 29.05.2020

OLECTRA GREENTECH LTD

LIC. NO. 0910067556 DT 22.05.2019

ON THE BASIS OF INFORMATION FURNISHED BY THE APPLICANT

LICENCE MAY BE RATIFIED WITH **5 % WASTAGE ON RUBBER AND CHEMICALS** (APPLIED 10%)

COMPONENTS AS PER GN-4

CONDITION OF WEIGHT OF RUBBER COMPOUND AS UNDER

EXPORT -

S.NO.	DESCRIPTION	CONDITION
1.	SILICONE RUBBER INSULATOR 15 KV MOLDED INSULATOR -36000 N0	NET WT. OF SILICONE RUBBER COMPOUND SHOULD NOT BE LESS THAN 0.229 KG/NO
2.	SILICONE RUBBER INSULATOR 28 KV MOLDED INSULATOR -39000 N0	NET WT. OF SILICONE RUBBER COMPOUND SHOULD NOT BE LESS THAN 0.316 KG/NO
3.	SILICONE RUBBER INSULATOR 25 KV MOLDED INSULATOR -20400 N0	NET WT. OF SILICONE RUBBER COMPOUND SHOULD NOT BE LESS THAN 0.457 KG/NO
4	SILICONE RUBBER INSULATOR 35 KV MOLDED INSULATOR -990 N0	NET WT. OF SILICONE RUBBER COMPOUND SHOULD NOT BE LESS THAN 0.500 KG/NO

IMPORT

S.NO.OF IMPORT AS PER APPLICATION	QTY ALLOWED
1.	15321.6 KG
2.	15321.6 KG
3.	1216.5 KG
4.	303.63 KG
5,6,7	AS PER GN 4

SHAISH KUMAR

W-21/25/2020-IPHW-Meity
Government of India
Ministry of Electronics and Information Technology
IPHW Division

Date: 15.05.2020

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. [0710115430](#) dated 13.09.2019 issued to M/s. FCI OEN Connectors Ltd.

This refers to DGFT I.D No. 01/81/50/241/AM-20/DES-2/38 Dated 11.12.2019 seeking comments of this Ministry on the above-mentioned application of M/s. FCI OEN Connectors Ltd. for export of different "Cable Assembly".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

(Sd\ -)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: [011-24301784](tel:011-24301784)
ftp-iphw@meity.gov.in

Attached: as above

Shri Amit Kumar,
Asst. Director, O/o DGFT,
Udyog Bhawan, New Delhi.

AA No. 0710115430											
Calculation Sheet											
Export Item	Export tem Description	Quantity of Export Item(NOS)	Import Item	Import Item Description	UOM	Per unit	Wastage Claiedmed(%)	Wastage Allowed(%)	Quantity applied in DGFT	Quantity Calculated	Recommended Quantity
6500711010LF	CS 4C6AWG CS8365L BLK	600	1 CS8365L	CONNECTOR	Nos	1.00	0%	0%	600.000	600.000	600.000
			1-19193-0248	RING TERMINAL 1/4" STUD	Nos	1.00	0%	0%	600.000	600.000	600.000
			1-EN16-12	UNINS FERRULE 6AWG 12MM	Nos	3.00	0%	0%	1800.000	1800.000	1800.000
			1CBL4C6AWGSOOWBLK	4CORE 6AWG SOOW BLK CBL	Metre	3.30	2%	2%	2022.000	2019.600	2019.600
6500732006LF	SOOW 4C 6AWG CS8365L BLK	280	1 CS8365L	CONNECTOR	Nos	1.00	0%	0%	280.000	280.000	280.000
			1-EN16-12	UNINS FERRULE 6AWG 12MM	Nos	3.00	0%	0%	840.000	840.000	840.000
			1-RNBS14-6-S	RING TERM M6 6AWG UNINS	Nos	1.00	0%	0%	280.000	280.000	280.000
			1CBL4C6AWGSOOWBLK	4CORE 6AWG SOOW BLK CBL	Metre	2.10	2%	2%	599.200	599.760	599.200
6500784010LF	5G 6MM2 IEC309 32A BLK	600	1 EN6018-LF	NON INSULATED SPLICE	Nos	4.00	0%	0%	2400.000	2400.000	2400.000
			1 RNB5-6-LF	RING TERMINAL	Nos	1.00	0%	0%	600.000	600.000	600.000
			CMPZZ000633832BK	CBL 5C 6SQMM H07RN-F BLK	Metre	3.30	2%	2%	2022.000	2019.600	2019.600
			HPWC530P6S	PS C-IEC PLUG 4P5W 30A	Nos	1.00	0%	0%	600.000	600.000	600.000

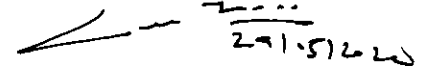
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Alumayer India Private Limited- A.A. No.0310835038 dated 25.02.2020
Reference: - DGFT ID No. 01/81/050/00447/AM20/DES-2/296 Dated: 16.03.2020

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Export item at Sl.No.1 shall contain 779.37 Sq.meters of Glass and 15760 Kgs of Aluminium Profiles/Sections.
2. Import items at Sl.No.1, 2 & 44 shall be of same size and specifications as contained/ utilised in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 794.96 Sq.meters as 1.02 Sq.meters/Sq.meter content in the export item at Sl.No.1.
4. Quantity of import item at Sl.No.2 may be allowed as 16075.2 Kgs as 1.02 Kgs/Kg content in the export item at Sl.No.1.
5. Quantity of import item at Sl.No.3 to 9 may be allowed as 1.02Meters/Meter content in the export item at Sl.No.1.
6. Quantity of import item at Sl.No.10 to 43 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl.No.44 may be allowed as 12078.25 Kgs as 1.02 Kgs/Kg content in the export item at Sl.No.2.

Norms Committee may take a view.



(S.K. Jain)

Development Officer

Tel.23063166

E-mail: sushilk.jain@nic.in

DGFT(Shri Amit Kumar, A.D. DES-II)

DPIIT U.O.NO. P-47011/49/2020-TSW dated 29.05.2020